

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 102

CP (IB) No.205/Chd/Chd/2021

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs

Jatinder Singh

...Respondent

Under Section: 95, IBC 2016

Order delivered on 02.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Pulkit Goyal, Advocate

For the Respondent : Mr Aalok Jagga with Mr. APS Madan and Mr. Viren Sibbal,
Advocates

For the RP : Ms. Ramneek Kaur, Advocate

ORDER

It is stated by Ld. Counsel for the respondent/personal guarantor that he has e-filed the reply to the main petition under Section 95. The copy of the same has been received by the Ld. Counsel for the petitioner. Let the hard copy of the reply be filed during the course of the day. Response, if any, be filed by Ld. Counsel for the petitioner within one week with a copy advance to counsel opposite. Let the matter be listed on 01.07.2024.

-Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja